

Company Appeal (AT) No. 277 of 2018

IN THE MATTER OF:

M. S. Nagarathna & Ors.

...Appellants

Vs

Leela Madhusudan & Ors.

....Respondents

Present:

**For Appellants: Mr. Naresh Kaushik and Mr. Rahul Sharma,
Advocates.**

**For Respondents: Mr. R. Vidyashankar and Mr. B. Raghunath,
Advocates for R-1 to 5
Ms. Madhusmita Bora and Mr. Pawan Kishore
Singh, Advocates for R-6.
Mr. Ashwin Kumar D.S., Advocate**

With

Company Appeal (AT) No. 309 of 2018

IN THE MATTER OF:

T. R. Mills Pvt. Ltd. & Ors.

...Appellants

Vs

M. Leela & Ors.

....Respondents

Present:

For Appellants: Mr. Ashwin Kumar D.S. and Om Kumar, Advocates.

**For Respondents: Mr. R. Vidyashankar and Mr. B. Raghunath,
Advocates for R-1 to 5
Mr. Madhusmita Bora and Mr. Pawan Kishore
Singh, Advocates for R-6.
Mr. Naresh Kaushik and Mr. Rahul Sharma,
Advocates for R-6 to 10.**

With

Company Appeal (AT) No. 310 of 2018

IN THE MATTER OF:

M. Nagaraj

...Appellant

Vs

M. Leela & Ors.

...Respondents

Present:

For Appellants: Mr. Ashwin Kumar D.S. and Om Kumar, Advocates.

**For Respondents: Mr. R. Vidyashankar and Mr. B. Raghunath,
Advocates for R-1 to 5**

**Mr. Madhusmita Bora and Mr. Pawan Kishore
Singh, Advocates for R-7.**

**Mr. Naresh Kaushik and Mr. Rahul Sharma,
Advocates for R-6 to 10.**

With

Company Appeal (AT) No. 360 of 2018

IN THE MATTER OF:

O. Arumugasamy

...Appellant

Vs

Chandra Spinning & Weaving Mills Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. B. Raghunath, Advocate.

**For Respondents: Mr. Ashwin Kumar D.S., Mr. Naresh Kaushik and
Mr. Rahul Sharma, Advocates.**

With

Company Appeal (AT) No. 258, 259, 277, 309, 310, 360 and 361 of 2018

Company Appeal (AT) No. 361 of 2018

IN THE MATTER OF:

O. Arumugasamy

...Appellant

Vs

T. R. Mills Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. B. Raghunath, Advocate.

**For Respondents: Mr. Ashwin Kumar D.S., Mr. Naresh Kaushik and
Mr. Rahul Sharma, Advocates.**

ORDER

03.07.2019: Learned counsel for the Appellant has handed over the proposal emanating from Appellants No. 1 to 4 and Respondents No. 6 to 10 to learned counsel for the Respondents No. 1 to 4 in the open court. Learned counsel for Respondents No. 1 to 4 undertakes to respond to the same within two weeks. If it required further exchange of proposals and counter proposals, same may take place between the parties. Development in this regard shall be reported at the next hearing.

Post the matter on **8th August, 2019.**

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

am/nn